

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.376/2016
in
OA No.3753/2012**

New Delhi, this the 8th day of October, 2018

**Hon'ble Shi K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N.Terdal, Member (J)**

1. Shri Surender Kumar Bharti
S/o late Shri Ayodhya Prasad
R/o H.No.SF/6905, Sanjay Colony, Near Sec-23A
Faridabad – 121 005.

2. Shri Shiv Muni
S/o Shri Mithu Ram
R/o H.No.6401, F Block, Sanjay Colony, Near Sector 23
Faridabad – 121 005. Applicants

(By Advocate: None)

Versus

1. Shri Sudhir Krishnan
Secretary
Ministry of Urban Development & Poverty
Alleviation, Nirman Bhawan, New Delhi – 110 001.

2. Shri A.K. Bansal
Director
The Directorate of Printing
Printing, Govt. of India Press, Nirman Bhawan, New Delhi.

3. Shri K.K.Puri
Manager
Government of India Press, Faridabad, Haryana.
.... Respondents.

(By Advocate: Dr. Ch. Shamsuddin Khan)

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A)

This CP has been filed for alleged non-compliance of the Tribunal's order dated 19.08.2014 passed in OA 3573/2012 together with two other OAs. The petitioners in this CP are original applicants

in OA 3573/2012. They had participated in the selection process for the post of Assistant Binder in the Directorate of Printing, Govt. of India. The Tribunal had issued the following directions, vide its order dated 19.08.2014 :

“10. In view of the aforementioned, the OA is disposed of with direction to the respondents to cull out the suitability of the candidates on the basis of the trade test held in the selection process set in motion in November, 2007 with reference to seniority-cum-suitability of the candidates (apprentices. It would be open to them to determine the standard of suitability with reference to the level of such post. Needful may be done, as expeditiously as possible, preferably within two months from the date of receipt of a copy of this order. No costs.”

2. Pursuant to the notice issued, reply has been filed on behalf of respondents. Dr. Ch. Shamsuddin Khan, learned counsel for respondents drew our attention to Annexure A-D, enclosed with the reply, wherein re-drawn panel for appointment to the post of Assistant Binder on direct recruitment basis during the year 2007-08 has been indicated. As per re-drawn panel, two candidates, namely, Mr. Kamarbeer, S/o Mr. Bhagat Singh and Mr. Sultan Singh, S/o Sh. Prabhu Dutt, have been recommended for appointment against two ST vacancies.

3. Dr. Chaudhary was directed by the Tribunal, vide order 07.09.2018 to file additional affidavit, indicating therein the reasons for non-selection of two petitioners. Pursuant to the direction, an additional affidavit was filed on behalf of the respondents on 24.09.2018, wherein, in para 5, it is indicated that the petitioners were at Sl. Nos. 14 & 33, whereas the selected candidates against the

SC vacancies were at Sl. Nos. 2 & 5, and for this reason, these petitioners could not be selected.

4. We have perused the reply and additional reply filed on behalf of respondents. We are satisfied that order of the Tribunal has been fully complied with. As such this CP has become infructuous. Dismissed as such. Notices issued to the respondents stand discharged.

(S.N.Terdal)
Member (J)

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(K.N.Shrivastava)
Member (A)